

90

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 1068 of 1995.

Between

Dated: 25.1.1996.

1. V.R.Shivasankari.
2. Vijayalakshmi.

... Applicants

And

1. The Director of Accounts (Postal) Dakasadan, O/O Chief Post Master General, A.P.Circle, Hyderabad.
2. The Secretary to the Government of Posts Ministry of Communications, New Delhi.
3. Union of India represented by the Director General, Department of Posts, New Delhi.

... Respondents

Counsel for the Applicants : Sri. K.Venkateswara Rao

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd: ...2/-

21

O.A.No. 1068/95

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Date of Order: 25.1.96

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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The claim of the applicants is for a direction to the respondents to fix their pay under F.R.22 (C) (now revised to F.R.22 (I) (a) (i)) on their promotion as Senior Accountants with consequential benefits like arrears of pay and allowances.

2. The applicants were ^{initially} ~~casually~~ appointed as L.D.Cs on 20.10.65 and 7.9.65 respectively and were later promoted as U.D.Cs. Consequent ^{to} departmentalisation of Accounts from 1.3.76 they were redesignated as Junior Accountants. Thereafter they were promoted as Senior Accountants from 30.1.85 and 26.3.86 respectively. On their promotion they were denied the benefit of fixation of pay under F.R.22 (I) (a) (i).

3. In support of the applicants' case, my attention has been drawn to a decision of this Bench of the Tribunal in OA.95/91 dated 22.11.91. In that case the Tribunal followed the decision of the Bangalore Bench in OA.1026/88. Referring to the judgement dated 16.1.89 in the said OA on the file of the Bangalore Bench, this Bench of the Tribunal observed as under:-

"The Bangalore Bench held as regards 4(a) that on promotion from the Junior Accountants cadre to the Senior Accountants cadre the pay should only be fixed under FR 22 (c). This dispenses the claim of the respondents".


4. As the applicants before me were also promoted from the post of Junior Accountants to Senior Accountants w.e.f. 30.1.85 and 26.3.86 respectively they should be entitled to have their pay ^{fixed} under FR 22 (c) (now revised FR 22 (I) (a) (i)).

22

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5. In the result, the respondents are directed to give the applicants the benefit of FR 22 (c) (now revised FR 22 (I) (a) (i)) in fixing their pay from the respective dates of their promotion. The respondents should comply with this order within a period of 3 months from the date of communication of this order and grant all consequential reliefs from the respective dates of promotion or from 1.9.85 whichever is later.

6. O.A. is ordered accordingly. No costs.


(A.B. GORTHI)
Member (Admn.)

Dated: 25th January, 1996

(Dictated in Open Court)

sd


Deputy Registrar (Judl.)

Copy to:-

1. The Director of Accounts (Postal) Dakasadan, O/O Chief Post Master General, A.P. Circle, Hyderabad.
2. The Secretary to the Government of Posts, Ministry of Communications, New Delhi.
3. The Director General, Department of Posts, Union of India, New Delhi.
4. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

9-1-96 OA-1068795

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COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A.S.GORTHI : MEMBER(A)

~~HON'BLE SHRI~~

DATED: 25/1/96

~~ORDER/JUDGMENT~~

~~M.A.NO./R.A./C.A.No.~~

IN

D.A.NO.

1068795

~~ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

* * *

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
वेपण/DESPATCH
- 8 FEB 1996
हैदराबाद बेंच
HYDERABAD BENCH

[Handwritten signature]